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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO.291 of 1996.

Between

Dated: 6.3.1996.

Ram Singh

...

Applicant.

And

1. The Air Officer Commandant, Air Force Station, Hakimpet.
2. The Air Officer, Air Head Quarters, Directorate of Personnel (Airman), P.C.Wing(PC-3), Room No.170-B, Vayu Bhavan, DHQ PO, New Delhi.

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Respondents

Counsel for the Applicant : Sri. B.G.Ravindra Reddy

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

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O.A.No.291/96

Dt. of Order: 6.3.96

JUDGEMENT

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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The applicant in this OA is the son of one Sri Hayat Singh who was working as a Cook under R1 and he died on 17.9.89 while he was in service. The applicant herein applied for the compassionate ground appointment on 28.11.88. He was informed by letter No.Air HQ/23077/EA/PC 3 dated 30.5.94 that he was provisionally selected for the post of L.D.C. subject to all terms and conditions for such compassionate ground appointment. By the same letter he was asked to give his willingness to accept that post. He gave his acceptance. ~~He was informed~~ by letter No.HAK/2411/2/PC dt. 30.12.94 that his case has been recommended to Air Headquarters Training Command, IAF for relaxation of age limit before he was appointed as LDC. It was further seen from the letter ~~dt. 16.1.95~~ that the age relaxation is still under consideration. Though more than ~~year~~ had passed after he was informed by letter dt. 16.1.95 that his case is under consideration he has not received any appointment order so far. Under the above circumstances this OA is filed for declaration that the applicant is fully eligible to be appointed as L.D.C. and accordingly direct the respondents to appoint him as LDC forthwith.

2. Shri N.R.Devraj, learned standing counsel for the respondents submitted that the case of age relaxation is pending with AIR Headquarters as informed to him by the C.G.O. Air Force Station, Hakimpet and a decision is yet to be taken. The learned counsel for the applicant submitted that his client was not over aged in the year 1988 when he represented



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his case for compassionate ground appointment. But this ^{also} point is to be considered by the competent authority while deciding the issue for age relaxation.

3. In the result, R2 is directed to take a decision in regard to the age relaxation for the applicant for appointing him as IDC under compassionate ground quota within a period of 3 months from the date of receipt of a copy of this order.

4. The OA is ordered accordingly. No costs.

5. Office to sent a copy of this OA along with this order to R2 for the necessary action.

one
(R.RANCARAJAN)
Member (Admn.)

15376
Dated: 6th March, 1996

(Dictated in Open Court)

15376
sd Deputy Registrar (Judl.)

~~Copy to:-~~

1. The Air Officer Commandant, Air Force Station, Hakimpet.
2. The Air Officer, Air Head Quarters, Directorate of Person (Airman), P.C.Wing(PC-3), Room No.170-B, Vayu Bhavan, DHQ PO, New Delhi.
3. One copy to Sri. E.G.Ravindra Reddy, advocate, CAT, Hyd
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-